

(d) The accounts are required to be audited by the internal auditors and approved by the General Body of the Association before submission to the Government. These are scrutinised by the Government before releasing the grant for the next year.

In case the association is not able to utilise the grant-in-aid in full, the un-utilised amount is taken into account at the time of release of grant-in-aid for the next financial year.

Retirement age of Class IV Employees

1532. SHRI SWAMI DINESH CHANDRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that retirement age of all class IV Central Government employees is 60 years; and

(b) whether it is also a fact that option is asked from the class IV employees before they are promoted to grades which will debar him from for which posts the age of retirement is 58; and

(c) whether it is also a fact that these class IV employees who refuse to accept promotion and are promoted by the Departments concerned unilaterally are not put to a disadvantage by retiring them earlier than their original date of retirement?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) Yes, Sir, except in the case of class IV employees of the Secretariat Security Force, who enter service on or after 15-9-1969 for whom the retirement age is 58 years.

(b) No, Sir. It is open to an employee to refuse promotion to higher grade which will debar him from asking for promotion for a specified period.

(c) The Department of Personnel and Administrative Reforms has no information regarding the alleged unilateral promotion of Group 'D' employees who desire to continue as Group 'D'. As stated above, an em-

ployee is free to refuse promotion to higher grades if he wants to continue as a Group 'D' employee.

Changes in Police and Intelligence set up

1533. SHRI HARVENDAR SINGH HANSPAL:

SHRI SYED AHMAD HASHMI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a sum of Rs. 100 crores is proposed to be spent to revamp central police and intelligence units;

(b) if so, what are the nature of changes sought to be brought about to modernise intelligence units; and

(c) what steps have so far been taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) No, Sir.

(b) and (c) Modernisation of the Police force including Central Police and Intelligence units is a continuous process. Steps are taken from time to time to revamp the police force by upgrading police skills and equipment.

Retrenchment of Business Representatives

1534. SHRI PRASENJIT BARMAN: SHRI SUDHAKAR PANDEY:

Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the West Bengal State owned newspaper, "Dainik Basumati" has sacked some business news representatives recently;

(b) if so, what are the details thereof; and

(c) what action Central Government are likely to take for reinstatement of such retrenched business representatives of the newspaper concerned?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI-MATI RAM DULARI SINHA): (a)